

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:251

ANSWERED ON:06.08.2015

Road Accidents

Karandlaje Km. Shobha;Sawant Shri Arvind Ganpat

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether incidents of the road accidents are on the rise due to non adherence of the traffic norms by the road users including drivers and if so, the details thereof indicating the number of persons killed in road accidents during each of the last three years and the current year, State/UT-wise;
- (b) whether the Government proposes to introduce any insurance cover/ compensation to next of kin of accident victims, if so, the details thereof;
- (c) whether the Government proposes to introduce certain safety procedures mandatory during driving of the vehicles and if so, the details thereof;
- (d) the details of the report submitted by the Committee on Road Safety and the action taken thereon; and
- (e) whether the Government also proposes to bring amendments in the Motor Vehicles Act, 1988 in view of the increasing incidents of rash and negligent driving and if so, the details thereof and the time by which the Act is likely to be amended?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 251 ANSWERED ON 06.08.2015 ASKED BY SHRI ARVIND SAWANT AND KUMARI SHOBHA KARANDLAJE REGARDING ROAD ACCIDENTS.

- (a) Road accidents are caused due to the complex interaction of a number of factors. These include driver's fault, mechanical defects in the vehicles, fault of pedestrians, bad road, bad weather, increase in vehicular population, increase in population, heterogeneous traffic etc. It may not be possible to pin point any one reason for road accidents. The State/UT-wise number of accidents, persons killed during last four years 2010, 2011, 2012 and 2013 (latest available) is enclosed at Annexure-I
- (b) Ministry of Road Transport and Highways is working on a proposal to replace the "Motor Vehicles Act, 1988" with a new Bill namely "The Road Transport and Safety Bill, 2015" which inter alia proposes enhanced compensation through third party insurance and also envisages the creation of a "Crash Fund" for the purpose.
- (c) The Road Transport and Safety Bill 2015 envisages the use of modern technology for improving the safety of both in - vehicle road user and the pedestrians and other vulnerable road users.
- (d) The Committee on Road Safety, constituted in pursuance of order of Hon'ble Supreme Court of India, submits its report to the Hon'ble Supreme Court of India which issues necessary orders/guidelines to all States/UTs from time to time.
- (e) Ministry of Road Transport and Highways is working on a proposal to replace the "Motor Vehicles Act, 1988" with a new Bill namely "The Road Transport and Safety Bill, 2015" covering entire gamut of road safety issues including rash and negligent driving.